

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 576/2023

In the matter of

Rajesh Kumar

...Applicant

Vs.

State of Haryana

...Respondent

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Regional Officer,
HSPCB, Sonipat

Dated: 02.05.2024

Place: Sonipat

Action taken report in compliance of Hon'ble NGT (Principal Bench) order dated 31.10.2023 in the matter of O.A. No. 576/2023 titled as Rajesh Kumar Vs State of Haryana.

Introduction

As per the order of Hon'ble NGT dated 31.10.2023 in the matter of O.A. No. 576/2023 titled as Rajesh Kumar Vs. State of Haryana, a Grievance in this application that the purpose of collection, transportation, and disposal of the domestic waste within Nagar Municipal Corporations of Sonipat, Panipat, Samalkha and municipality of Ganaur contract has been awarded to one M/s. JBM Environment and the complaint is in respect of irregularities committed by the said company. The letter petition alleges that the company had started the work in the above municipalities in the year 2018 and as per the contract the company was required to dispose of the waste which has been lifted but the company has stored about 8 lakh tones of domestic waste in the dumping site whereas the plant was started almost two years back. On account of storage of waste and its non-disposal, the quality of the soil is affected. It has also been alleged that company is illegally extracting the ground water in waste to energy plant which has been set up in Murthal whereas as per the contract, the company was required to take water from nearby STP.

Having considered the allegations which are made in the letter petition, we find that at the first instance the Secretary, Haryana PCB must consider the grievance and take appropriate remedial measures. The Secretary, HSPCB will examine the lapses in the working of the company as alleged in the letter petition and also take appropriate action if the same are found to be correct. Let this exercise be completed by the Secretary, Haryana PCB within a period of three months and an action taken report be submitted before the Registrar General of the Tribunal within four months, if found necessary, the matter may be placed before the Court for consideration.

A copy of the Hon'ble NGT order dated 31.10.2023 is annexed as **Annexure-1**.

In compliance to the aforesaid order of Hon'ble NGT, the unit has been inspected on 15.03.2024 by the Regional Officer, HSPCB and concerned AEE, HSPCB, Sonipat. The said unit is a Integrated Solid Waste Management Facility operated by M/s JBM Environment Management Pvt. Ltd. at Village – Tajpur, Sonipat and generating 10.0 MW electricity from Municipal Solid Waste

generated from Panipat, Samalkha, Ganaur and Sonipat towns after obtaining Environmental Clearance (EC), Consent to Establish (CTE), Consent to Operate (CTO) and Authorization under SWM Rules 2016 from the Board. Copy of EC, CTE, CTO and Authorization under SWM Rules is attached as **Annexure-2** (colly). During the inspection sample of air emissions from stack attached to boiler was collected and as per analysis report vide No. 760 dated 19.03.2024, parameters were found within prescribed limits. Copy of boiler stack analysis report is attached as **Annexure-3**. The unit has installed Leachate Treatment Plant (LTP) to treat the leachate generated from the plant. Samples of effluent from Leachate Treatment Plant (LTP) have also been collected and as per analysis report vide No. 2262 dated 21.03.2024, parameters were found within prescribed limits. Copy of analysis report of LTP is attached as **Annexure-4**.

Whereas, it has been alleged in the complaint that soil is contaminated therefore to verify the contamination of the soil, samples of soil from 03 locations i.e. near SLF, near Legacy Waste and in front of unit have also been collected to find out the soil contamination as mentioned in the Grievances and as per analysis reports dated 03.04.2024, no soil contamination was found. Copy of analysis reports is attached as **Annexure-5**.

Unit has installed borewell pump of 1.5 HP for extraction of 4-5 KLD of ground water to be used for domestic purposes only. The unit has installed flow meter on borewell and maintain logbook for the consumption of ground water. Municipal Corporation, Sonipat is providing the treated effluent of 90-100 KLD from 30 MLD STP, Rathdhana, Sonipat for industrial use at Waste to Energy Plant as per their concession agreement executed between the Government of Haryana represented by Director, DULB, Haryana and M/s JBM Environment Management Pvt. Ltd. The treated effluent is transfer from STP to the waste to energy plant through 04 no. of tankers. Logbooks of the transfer of treated water from STP to the waste to energy plant are being maintained at project site by and M/s JBM Environment Management Pvt. Ltd as well as at STP Rathdhana by Municipal Corporation, Sonipat. The treated water is used for the make up of cooling towers and Boiler. Treated water from Leachate Treatment Plant (LTP) is used for ash quenching and green belt maintenance.

The legacy waste were dumped near Gohana by pass, Sonipat and at near village Nimiri, District- Panipat. M/s JBM Environment Management Pvt. Ltd is processing the legacy waste dumped before the installation of waste to energy

plant through Bio Mining process and the work is expected to be completed by 31.12.2024.

This report is being filed on the behalf of Secretary, HSPCB for the kind consideration of Hon'ble Tribunal.

Regional Officer,
Sonipat Region.

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.576/2023

Rajesh Kumar

Applicant

Versus

State of Haryana

Respondent

Date of hearing: 31.10.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application is registered on the basis of the letter petition sent by one Rajesh Kumar, resident of Deshraj Colony, Panipat.

2. It has been alleged in the said letter petition that for the purpose of collection, transportation, and disposal of the domestic waste within Nagar Municipal Corporations of Sonipat, Panipat, Samalkha and municipality of Ganaur contract has been awarded to one M/s. J B M Environment and the complaint is in respect of irregularities committed by the said company. The letter petition alleges that the company had started the work in the above municipalities in the year 2018 and as per the contract the company was required to dispose of the waste which has been lifted but the company has stored about 8 lakh tones of domestic waste in the dumping site whereas the plant was started almost two years back. On account of storage of waste and its non-disposal, the quality of the soil is affected. It has also been alleged that company is illegally extracting the ground water in waste to energy plant which has

been set up in Murthal whereas as per the contract, the company was required to take water from nearby STP.

3. Having considered the allegations which are made in the letter petition, we find that at the first instance the Secretary, Haryana PCB must consider the grievance and take appropriate remedial measures. The Secretary, HSPCB will examine the lapses in the working of the company as alleged in the letter petition and also take appropriate action if the same are found to be correct. Let this exercise be completed by the Secretary, Haryana PCB within a period of three months and an action taken report be submitted before the Registrar General of the Tribunal within four months, if found necessary, the matter may be placed before the Court for consideration.

4. A copy of the complaint along with copy of this order be forwarded to the Secretary, HSPCB by email or compliance.

5. The Original Application is disposed of accordingly.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 31, 2023
Original Application No.576/2023
Jg

F.No. 10-73/2016-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 23rd May, 2019

To,

Shri T.L. Sharma, Executive Engineer,
M/s Directorate of Urban Local Bodies,
Office of Municipal Corporation, Sonapat,
Railway Road Near P.W.D. Rest House,
Sonapat - 131001, Haryana
Email: secymc.sonapat@hry.nic.in

Subject: Integrated Solid Waste Processing Facility at Murthal Village, Sonipat District, Haryana by M/s Directorate of Urban Local Bodies - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/HR/MIS/59672/2016 dated 11th March, 2019, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project "Integrated Solid Waste Processing Facility at Murthal Village, Sonipat District, Haryana by M/s Directorate of Urban Local Bodies, was considered by the Expert Appraisal Committee (Infra-2) in its 40th meeting held on 23rd April, 2019. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

- (i) The proposed MSW disposal site is situated in Village Murthal, Tehsil & District Sonipat in Haryana. The nearest railway station is Sandal Kalan at a distance of 9.0 km. Indira Gandhi International airport is the nearest airport at an aerial distance of 57.0 km.
- (ii) The proposed project is categorized under Item "7(i) Common Municipal Solid Waste Management Facility (CMSWMF)" in the EIA Notification, dated 14th September, 2006 and its amendments.
- (iii) The project falls under interstate boundary of Uttar Pradesh which is distance about 4.46 km from project site so the proposed project falls under category 'A', it will be appraised by the Expert Appraisal Committee at Ministry of Environment Forest and Climate Change.
- (iv) Expected Waste Quantity: 485 TPD in 2017; 553 TPD by 2025 and 750 TPD by 2039. Proposed project shall have following facilities/units:
 - a. Bio Methanation - 50 TPD
 - b. Composting - 50 TPD
 - c. RDF - 352 TPD
 - d. Sanitary Landfill - 100 TPD
 - e. Waste to Energy Plant - 8 MW



- (v) Water Requirement: During construction phase water requirement will be about 6-8 KLD which will be brought from Municipal Corporation Sonipat. During operational phase total water requirement will be about 414 KLD which will be fulfilled by Municipal Corporation, Sonipat.
- (vi) Power requirement: The total power generation from the Waste to Energy plant shall be 8 MW out of which around 1 MW shall be used for captive consumption and approx. 7 MW shall be exported to Grid Substation. Sufficient capacity DG sets (500 KVA) are proposed for power backup.
- (vii) Greenbelt Development Plan: Greenbelt has been planned in the periphery of the proposed project site which along with the other planned green areas within the site, will cover about 33% of the total project area
- (viii) Baseline Study Period: The generation of primary data as well as collection of secondary data and information from the site and surroundings was carried out during winter season i.e. December 2016 to February, 2017.
- (ix) Terms of Reference was issued by MoEF&CC vide letter F.No. 10-73/2016-IA-III dated 28th November, 2016 and amendment in ToR was granted vide letter dated 27th July, 2018.
- (x) Public Consultation: Public Hearing was conducted by Haryana State Pollution Control Board Sonipat on 18th January, 2019, at Project Site, Village Murthal, District Sonipat, Haryana.
- (xi) Estimated Project Cost is Rs. 154.44 Crores.
- (xii) Employment Generation: Workers in Construction Phase - Around 500 & Operation Phase: 861 (including manpower required for Waste collection & Transportation).
- (xiii) Benefits of the project: Employment Potential, Benefit to the Urban Local Body, Organized Collection of MSW and Improvement in Social & Physical Infrastructure.

3. The project/activity is covered under Category B of item 7(i) Common Municipal Solid Waste Management Facility (CMSWMF)' of the Schedule to the EIA Notification, 2006 and its amendments, and requires appraisal at State Level. However, due to applicability of General Condition i.e. Interstate Boundary of Uttar Pradesh lies at a distance of 4.46 Km from the site, the project is appraised at Central level by sectoral EAC.

4. The Committee deliberated upon the issues raised during the Public Hearing/Public Consultation meeting conducted by the Haryana State Pollution Control Board on 18.01.2019. The issues were raised regarding air pollution, health issues of the local residents and ground water pollution by the proposed plant etc. The Committee noted that issues have satisfactorily been responded by the project proponent and incorporated in the final EIA-EMP report.

5. The EAC in its 40th meeting held on 23rd April, 2019, based on the information submitted and clarifications provided by the Project Proponent and detailed discussions held on all the issues, recommended the project for grant of environmental clearance with stipulated specific conditions along with other Standard EC Conditions as specified by the Ministry vide OM dated 4th January, 2019 for the said project/activity, while considering for accord of environmental clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate

Change hereby accords Environmental Clearance to the project "Integrated Solid Waste Processing Facility at Murthal Village, Sonipat District, Haryana by M/s Directorate of Urban Local Bodies, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

A. Specific Conditions:

- (i) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) Green Belt along the periphery in 3 tier. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
- (iii) Ground water monitoring for Physico-Chemical parameters to be carried out and record maintained by providing piezometric wells along the flow channel (up and down).
- (iv) Leachates to be collected and utilized within project after proper treatment.
- (v) Environmental Monitoring Programme shall be implemented as per the EIA report and guidelines prescribed by CPCB for hazardous waste facilities. Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.
- (vi) The Company shall review the unit operations provided for the treatment of effluents, specially the sequencing of MEE after tertiary treatment, the source of permeate when no R.O. is recommended and the treatment of MEE condensate. The scheme for treatment of effluents shall be as permitted by the Pollution Control Board/Committee under the provisions of consent to establish.
- (vii) On line real time continuous monitoring facilities shall be provided as per the CPCB or State Board Directions.
- (viii) Project Proponent shall develop green belt, as committed. At least 10 m thick greenbelt shall be developed in the periphery of sanitary landfill facility.
- (ix) Pre medical check-up to be carried out on workers at the time of employment and regular medical record to be maintained.
- (x) Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or non-sudden release of hazardous waste or hazardous waste constituents to air, soil or surface water.
- (xi) The company shall draw up and implement corporate social Responsibility plan as per the Company's Act of 2013.
- (xii) As per the Ministry's Office Memorandum F.No.22-65/2017-IA.III dated 1st May 2018, and as proposed a fund of Rs. 2.35 Crore @1.5% of project cost shall be earmarked for activities under Corporate Environment Responsibility (CER) such as conducting skill development, health education training, vocational training, awareness camp for solid waste management in nearby



villages, sanitation, scholarship programme for meritorious students of nearby villagers, support to special children education, pollution control, environmental protection and conservation etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

B. Standard Conditions:

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- vii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

I. Air quality monitoring and preservation:

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories. (for projects involving incineration).
- ii. As proposed, air pollution control device viz. gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity



- and VOCs (if any); bagfilter/ESP for removal of particulate matter; venturi scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapours in flue gas; and demister column for arresting water carry over will be provided to the incinerator. Online pollutant monitoring shall be provided as per CPCB guidelines for monitoring particulate matter, SO₂, NO_x and CO from the incinerator stack. The periodical monitoring of Dioxins and Furans in the Stack emissions shall be carried out.
- iii. Analysis of Dioxins and Furans shall be done through CSIR-National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory.
 - iv. Incinerator shall be designed as per CPCB guidelines. Energy shall be recovered from incinerator.
 - v. Gas generated in the Land fill should be properly collected, monitored and flared.
 - vi. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the project area at least at four locations (one within the project area and three outside the project area), covering upwind and downwind directions.

II. Water quality monitoring and preservation:

- i. The project proponent shall install continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the State Pollution Control Board / CPCB. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to the SPCB and the Regional Office of MoEF&CC.
- iii. The depth of the land fill site shall be decided based on the ground water table at the site.
- iv. Rain water runoff from the landfill area and other hazardous waste management area shall be collected and treated in the effluent treatment plant.
- v. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- vi. The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.
- vii. All leachates arising from premises should be collected and treated in the ETP followed by RO. RO rejects shall be evaporated in MEE. Toxicity Characteristic Leaching Procedure (TCLP) test to be performed on leachates.
- viii. Scrubber water, leachate water or wheel wash effluent shall be treated in the

effluent treatment plant followed by RO to achieve zero liquid discharge.

- ix. Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
- x. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.

III. Waste management:

- i. No non-hazardous wastes, as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, shall be handled in the premises.
- ii. The solid wastes shall be segregated, managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- iii. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
- iv. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.

IV. Transportation:

- i. Project should ensure that the site is properly cordoned off from general movement and no unauthorized person or goods permitted to enter the premises. Necessary security provision should be made as a condition in the Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to prevent unwanted access.
- ii. Traffic congestion near the entry and exit points from the roads adjoining the project site shall be avoided. Parking should be fully internalized and no public space should be utilized.
- iii. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 02 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 02 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

V. Green belt:

- i. Green belt shall be developed in an area as provided in project details, with native tree species in accordance with Forest Department. The greenbelt shall inter alia cover the entire periphery of the project site.
- ii. Top soil shall be separately stored and used in the development of green belt.



VI. Public hearing and Human health/safety issues:

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iii. Occupational health surveillance of the workers shall be done on a regular basis.

VII. Corporate Environment Responsibility:

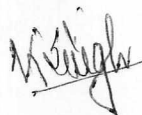
- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

IX. Miscellaneous:


- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently (for projects involving incineration).
- ii. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed (For projects involving only Landfill without incineration).



- iii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iv. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain (in case of incineration involved).
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- x. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- xi. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.




- xvi. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
6. This issues with the approval of the Competent Authority.


(Dr. Vinod K. Singh)
Scientist E

Copy to:

- 1) The Secretary, Directorate of Environment, Government of Haryana, SCO 1-2-3, Sector 17 D (Second Floor), Chandigarh.
- 2) The Addl. Principal Chief Conservator of Forests (Central), Ministry of Environment, Forests and Climate Change, Regional Office (NZ), Bay No.24-25, Sector 31-A, Dakshin Marg, Chandigarh -160030.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Haryana Pollution Control Board, C-11, Sector-6, Panchkula, Haryana 134109
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.
- 7) MoEF&CC website.


(Dr. Vinod K. Singh)
Scientist E



**HARYANA STATE POLLUTION CONTROL
BOARD**
**Star Complex, Opp. General Hospital, Delhi Road,
Sonapat Ph. 0130-2236119(O)**



*Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Telephone No.: 0172-2577870-73*

No. HSPCB/Consent/ : 320220919SONCTE6614700

Dated:29/06/2019

To.

M/s : JBM ENVIRONMENT MANAGEMENT PRIVATE LIMITED
NEAR 132 KV HVPNL TAJPUR SUBSTATION , TAJPUR-MURTHAL ROAD ,
MURTHAL VILLAGE , SONIPAT, HARYANA , 131027
SONIPAT
131027

**Sub. : Grant of consent to Establish to M/s JBM ENVIRONMENT
MANAGEMENT PRIVATE LIMITED**

Please refer to your application no. 6614700 received on dated 2019-06-03 in regional office Sonipat.

With reference to your above application for consent to establish, M/s JBM ENVIRONMENT MANAGEMENT PRIVATE LIMITED is hereby granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	29/06/2019 - 28/06/2024
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	15444.0
Total Land Area (Sq. meter)	1597173.5
Total Builtup Area (Sq. meter)	120636.7
Quantity of effluent	
1. Trade	60.0 KL/Day
2. Domestic	60.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	STP
2. Trade	Litchet treatment plant
Permissible Domestic Effluent Parameters	
1. NA	
Permissible Trade Effluent Parameters	
1. BOD	30 mg/l

2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	1
Height of stack	
1. Attached to incinerator	60 metre
Permissible Emission parameters	
1. SPM	150 mg/m ³
Capacity of boiler	
1. Incinerator	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	1.20 KL/day

Regional Officer, Sonipat

Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 61.5 KL/Day i.e 60KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1.5 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.

10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. That the unit will comply with all the provisions of Hazardous & Other Waste Rules and will make agreement with Authorized Recycler of the Board for scientific disposal of Hazardous Waste. 2. That unit will obtained CTO prior to the Commissioning of the unit. 3. That the CTE shall be valid up to five years or Date of commissioning whichever is earlier. 4. Unit will obtain prior permission from the board before installing any polluting. 5. Unit will install continuous online monitoring device on stack. 6. Unit will comply with the acts/rules/directions/conditions issued by HSPCB/CPCB/MOEF time to time.

Balraj
Singh

Digitally signed by
Balraj Singh
Date: 2019.06.29
09:47:14 +05'30'

Regional Officer, Sonipat

Haryana State Pollution Control Board.




HARYANA STATE POLLUTION CONTROL BOARD


**Star Complex, Opp. General Hospital, Delhi Road,
Sonapat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com**

Website: www.hrocmmns.nic.in E-Mail - hspcbho@gmail.com

Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 320220921SONCTE11695782

Dated:19/05/2021

To.

**M/s : Integrated Solid Waste Management Facility at Murthal Village, Sonipat
District, Haryana by Directorate of Urban Local Bodies
C/O JBM Environment Management Private Limited Near 132 KV HVPNL Tajpur
Substation, Tajpur-Murthal Road, Murthal Village, Sonipat, Haryana - 131027
SONIPAT
131027**

**Sub. : Grant of consent to Establish to M/s Integrated Solid Waste
Management Facility at Murthal Village, Sonipat District, Haryana by
Directorate of Urban Local Bodies**

Please refer to your application no. 11695782 received on dated 2021-05-12 in regional office Sonipat.

With reference to your above application for consent to establish, M/s Integrated Solid Waste Management Facility at Murthal Village, Sonipat District, Haryana by Directorate of Urban Local Bodies is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	19/05/2021 - 31/03/2026
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	15444.0
Total Land Area (Sq. meter)	159173.5
Total Builtup Area (Sq. meter)	120636.7
Quantity of effluent	
1. Trade	60.0 KL/Day
2. Domestic	6.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank with soak pit
2. Trade	Litchet treatment plant
Permissible Domestic Effluent Parameters	

1. NA	
Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. O&G	10 mg/l
5. Ph	5.59.0
Number of stacks	2
Height of stack	
1. Attached to incinerator	60 metre
2. DG set stack	21.5 metre
Permissible Emission parameters	
1. SPM	150 mg/m ³
Capacity of boiler	
1. Incinerator	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	1,200 KL/day
2. Electricity	KL/day

Regional Officer, Sonipat

Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 66 KL/Day i.e 60.0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 6.0 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.

7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.

25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. That CTE is granted for integrated solid waste site for generation of electricity and compost.
2. That effluent generation from your unit will be 60 of trade effluent , 6.4 KLD of domestic effluent, effluent from WTP and LTP 109 KLD , Boiler Blow 12.5 KLD Down, CT Blow Down 51.1 KLD.
3. The your unit will install one turbine of capacity 8 MW.
4. That the unit will provide on incinerator with proper APCM. The unit will provide online monitoring system on its Stack.
5. That your unit will not use pet coke and furnace oil as fuel. 6. That your unit will comply with the direction issued by Government of India vide letter no. 10-158/NWR/Court case/NGT/OA No.639/18-215 dated 27.03.20019 to install shallow water Piezometers/Ground water level and quality monitoring stations by the industries inside the premises and nearby for periodical monitoring (Pre and post mansoon) of ground quality in consultation with CGWA.
7. That your unit will obtain consent to operate from the Board before start of production activity for your project.
8. That the unit will provide separate energy meter, flow meter at the inlet and outlet of ETP.
9. That the unit will provide flow meter at the source of water supply and will maintain the log book for the same.
10. That the unit will provide energy meter on its APCM.
11. That the unit will maintain the log book of APCM installed by the unit.
12. That the unit will adopt cleaner technology thereby reducing pollution load of unit.
13. That the unit will not made any expansion without prior permission of the Board.
14. That the unit will made agreement with GEPIL /authorized service provider for disposal of hazardous waste generated by the unit.
15. That total investment of your plant is 15444 lacs.
16. That the unit will deposit the balance consent fee as per schedule, if any.
17. That the unit will install one DG set of capacity 500 KVA with canopy as submitted in application form.
18. That the unit will maintain the parameters within permissible standards as per EP Act, 1986.
19. The unit will comply with the Directions dated 27-11-2020 issued by CPCB regarding to allow only those new industrial units in NCR-Delhi, which are using cleaner fuels, namely, natural gas (PNG/CNG), liquefied petroleum gas, bio-gas, propane, butane etc. 20. That the unit will liable to pay Environment Compensation in case of non compliance with the of Environment laws and condition imposed by the Board.
21. That the unit will comply with the provisions of Water Act, 1974, Air Act, 1981 and HWM Rules, 2016.
22. That concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.
23. The unit will comply with the conditions of Environment clearance obtained from MoEF & CC vide no. MOEF vide letter no. F. No. 10-73/2016-IA-III dated 23.05.2019 .
24. That the unit will comply with the direction issued by the HSPCB/CPCB/NGT/MoEFF&CC.

Bhupinder Singh Digitally signed by Bhupinder Singh
Date: 2021.05.19 00:37:24 +05'00'
Regional Officer, Sonapat

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 320220921SONCTO13552593

Dated:27/07/2021

To.

M/s :Integrated Solid Waste Management Facility at Murthal Village, Sonipat District, Haryana by Directorate of Urban Local Bodies

C/O JBM Environment Management Private Limited Near 132 KV HVPNL Tajpur Substation, Tajpur-Murthal Road, Murthal Village, Sonipat, Haryana - 131027

Subject: Grant of consent to operate to M/s Integrated Solid Waste Management Facility at Murthal Village, Sonipat District, Haryana by Directorate of Urban Local Bodies.

Please refer to your application no. 13552593 received on dated 2021-07-07 in regional office Sonipat. With reference to your above application for consent to operate, M/s Integrated Solid Waste Management Facility at Murthal Village, Sonipat District, Haryana by Directorate of Urban Local Bodies is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	14/07/2021 - 30/09/2025
Industry Type	Common treatment and disposal facilities(CETP, TSDF, E- waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)
Category	RED
Investment(In Lakh)	15444.0
Total Land Area(Sq. meter)	159173.5
Total Builtup Area(Sq. meter)	120636.7
Quantity of effluent	
1. Trade	60.0 KL/Day
2. Domestic	6.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic tank with soak pit
2. Trade	Litchet treatment plant
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l

4. O&G	10 mg/l
5. Ph	5.59.0 mg/l
Number of stacks	2
Height of stack	
1. Attached to incinerator	60 metre
2. DG set stack	21.5 metre
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Electricity	8 Megawatt
2. Compost	50 Metric Tonnes/day
Capacity of boiler	
1. Incinerator (Boiler)	31.25 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	1.20 KL/day
2. RDF	
Raw Material Details	
Municipal Solid Waste	750 Metric Tonnes/Day

*Regional Officer, Sonapat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are

likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will submit the analysis report of ETP and APCM provided by the unit within the period 3 months after obtaining first consent to operate from the board and will submit the analysis report each year to ascertain the adequacy of Pollution control device provided by the unit.
2. That the unit will operate its APCM and ETP regularly and effectively and will comply with the provisions of Water Act, 1974 and Air Act, 1981.
3. That the unit will provide separate energy meter, flow meter at the inlet and outlet of ETP.
4. That the unit will provide flow meter at the source of water supply and will maintain the log book for the same.
5. That the unit will provide energy meter on its APCM.
6. That the unit will maintain the log book of ETP and APCM installed by the unit.
7. That the unit will adopt cleaner technology thereby reducing pollution load of unit.
8. That the unit will not increase its production capacity and will not made any expansion within existing plant without prior permission of the Board
9. That the unit will made agreement with GEPIL/authorized service provider for disposal of hazardous waste generated by the unit.
10. That the unit will deposit the balance consent fee as per schedule, if any.

11. That the unit will submit the compliance of the conditions of consent to operate granted by the Board yearly.
12. That your unit will comply with the direction issued by Government of India vide letter no. 10-158/NWR/Court case/NGT/OA No.639/18-215 dated 27.03.20019 to install shallow water Piezometers/Ground water level and quality monitoring stations by the industries inside the premises and nearby for periodical monitoring (Pre and post monsoon) of ground quality in consultation with CGWA.
13. That Leachates to be collected and utilized within project after proper treatment.
14. That the unit will provide online continuous monitoring system and transfer data to CPCB and HSPCB portal.
15. That Gas generated in the Land fill should be properly collected, monitored and flared.
16. That the project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PK^o and PM2.5 in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the project area at least at four locations one within the project area and three outside the project area), covering upwind and downwind directions.
17. That total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
18. All leachates arising from premises should be collected and treated in the ETP followed by RO. RO rejects shall be evaporated in MEE. Toxicity Characteristic Leaching Procedure (TCLP) test to be performed on leachates.
19. That Scrubber water, leachate water or wheel wash effluent shall be treated in the effluent treatment plant followed by RO to achieve zero liquid discharge.
20. That unit will comply with the conditions Environment Clearance obtained MoEf & CC vide no. F. No. 10-73/2016-IA-III dated 23.07.2019.
21. That your unit will apply for renewal of consent 90 days earlier before expiry previous consent obtained from the board.
22. That the unit will liable to pay Environment Compensation in case of non compliance with the provisions of Environment laws and condition imposed by the Board.
23. That concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Water Act, 1974 and Air Act, 1981.
24. That the unit will comply with the direction issued by the HSPCB/CPCB/NGT/MoEFF&CC time to time.

Digitally signed by BHUPINDER SINGH
BHUPINDER SINGH
Regional Officer, Sonapat

Haryana State Pollution Control Board.

Application No 35001161

Industry ID:- 19SON277047

Date of Certificate:- 17-10-2023



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-2236119(O) Email:-

hspcbrosr@gmail.com

No.

Authorization No. 1072023SWM35001161

Date of Submission 13-03-2023

Dated : 17-10-2023

Application No:- 35001161

To

Integrated Solid Waste Management Facility at Murthal Village, Sonipat District, Haryana by Directorate of Urban Local Bodies

C/O JBM Environment Management Private Limited Near 132 KV HVPNL Tajpur Substation, Tajpur-Murthal Road, Murthal Village, Sonipat, Haryana - 131027

Subject: Grant of Authorization under Municipal Solid Waste Management Rules, 2016.

1. Ref.: Your application number 35001161 dated 13-03-2023.

2. The Haryana State Pollution Control Board after examining the proposal hereby authorized M/s Integrated Solid Waste Management Facility at Murthal Village, Sonipat District, Haryana by Directorate of Urban Local Bodies having administrative office at C/O JBM Environment Management Private Limited Near 132 KV HVPNL Tajpur Substation, Tajpur-Murthal Road, Murthal Village, Sonipat, Haryana - 131027 to set up and operate waste processing, treatment, disposal facility, at C/O JBM Environment Management Private Limited Near 132 KV HVPNL Tajpur Substation, Tajpur-Murthal Road, Murthal Village, Sonipat, Haryana - 131027. The authorization is hereby granted to operate the facility for waste processing, treatment, disposal facility, of 750(Ton/Day) of solid waste as per the details given below:-

Details of Authorization:-

Sr. No.	Quantity of waste processed by using various technologies	Authorized Quantity in Ton/Day with mode of disposal		
		Description	Qty. in TPD	Mode of Disposal
1.	Composting	Qty. raw material processed in TPD	50	NA
		Qty. final product produces in TPD	5	Used in green belt development
		Qty. sold in TPD	0	NA
		Qty. of residual waste land filled in TPD	45	Land fill site

2.	Vermi composting	Description	Qty. in TPD	Mode of Disposal
		Qty. raw material processed in TPD	0	NA
		Qty. final product produces in TPD	0	NA
		Qty. sold in TPD	0	NA
		Qty. of residual waste land filled in TPD	0	NA
3.	Bio-methanation	Description	Qty. in TPD	Mode of Disposal
		Qty. raw material processed in TPD	0	NA
		Qty. final product produces in TPD	0	NA
		Qty. sold in TPD	0	NA
		Qty. of residual waste land filled in TPD	0	NA
4.	Refuse Derived Fuel	Description	Qty. in TPD	Mode of Disposal
		Qty. raw material processed in TPD	0	NA
		Qty. final product produces in TPD	0	NA
		Qty. sold in TPD	0	NA
		Qty. of residual waste land filled in TPD	0	NA
5.	Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology	Description	Qty. in TPD	Mode of Disposal
		Qty. raw material processed in TPD	750 TDP	NA
		Qty. final product produces in TPD	10 MW	NA
		Qty. sold in TPD	10 MW	NA
		Qty. of residual waste land filled in TPD	150 TDP	Land fill site
6.	Co-processing (raw material processed)	Description	Qty. in TPD	Mode of Disposal
		raw material processed	0	NA
7.	Combustible waste supplied to cement plant	No		
8.	Combustible waste supplied to solid waste based power plants	No		
	Others	Description	Qty. in TPD	Mode of Disposal
		Compost	50	45

3. The authorization is valid from to 30/09/2025.

The authorization is granted subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.

Terms & Conditions:

1. The validity of this authorization is till 30/09/2025 Facility has to apply for renewal of authorization at least 90 days prior to the expiry of the validity of authorization.
2. The Haryana State Pollution Control Board may, at any time, revoke any of the conditions applicable under the authorization and shall communicate the same in writing.
3. The Municipal Solid Waste should be handled, managed & disposed off strictly in accordance with Solid Waste Management Rules, 2016. In case of non-compliance of provisions of the SWM Rule, 2016 or violation of any of the conditions mentioned in the authorization, the authorization so granted will be cancelled/revoked besides that penal action will be taken against the concerned under provisions of the Environment (Protection) Act, 1986 (29 of 1986).
4. The facility will adopt all mitigation measures for prevention of fire incidents at MSW site and comply with all the directions issued by CPCB, MoEF & CC and State board from time to time.
5. The said facility will adopt all measures for occupational safety and health of the workers.
6. The unit shall comply with all the terms & conditions of CTO issued by State Board vide no.320220921SONCTO13552593 dated 27/07/2021.
7. The operator of the facility shall be liable to comply with all the guidelines issued by MoEF&CC or CPCB or State Govt. from time to time related with collection, disposal, reception, storage & treatment of Municipal Solid Waste Management Rules, 2016.
8. The facility will comply with the standards and norms specified under schedule-II of SWM Rules, 2016.
9. The unit shall ensure proper operation/maintenance of the pollution control equipments in order to control the fugitive emissions, odour from various activities/processes so as to ensure clean and safe environment in an around its premises.
10. The facility will comply with Ambient Air Quality standards as prescribed by MoEF & CC, Govt. of India vide Gazette notification dated 18.11.2009 for industrial area.
11. Authorization is being issued to the facility on the basis of document submitted by the applicant, if any discrepancies are found in the documents/facts submitted by applicant than this authorization shall be treated as revoked without any further notice and applicant shall be liable for action in accordance with provisions of law.
12. The ground water quality within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post-monsoon period to ensure that the ground water is not contaminated. The parameter prescribed under schedule I should be applicable for usage of groundwater for drinking purpose.
13. Landfill gas control system including gas collection system shall be installed at landfill site to minimize odour, prevent off-site migration of gases, to protect vegetation planted on the rehabilitated landfill surface. For enhancing landfill gas recovery, use of geo-membranes in cover systems along with gas collection wells should be considered.
14. The concentration of methane gas generated at landfill site shall not exceed 25 per cent of the lower explosive limit (LEL).

Specific Conditions (If any)

PARDEEP
SINGH

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PARDEEP SINGH
Date: 2023.10.17
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Regional Office
SONIPAT
Haryana State Pollution Control Board



FORM IV
(See Rule 14)

Report No.:- 760

Dated-March 19, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 16th day of March, 2024 from Sh. Ravinder Yadav, AEE, a sample of air emission of M/s Integrated Solid Waste Management, Facility at Murthal, C/o M/s JBM Environment Management Pvt. Ltd., Tajpur Murthal Road, Murthal, Sonipat, collected on 15.03.2024 from Stack attached to Boiler Section (45 T/hr Capacity) for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 16/03/2024 to 19/03/2024 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Boiler Section (45 T/hr Capacity)	
2.	Stack Identification/Type of Chimney	Stack attached to Boiler Section	
3.	Location of sampling Point	As per norms	
4.	Stack height (mt)	---	
	(a) From source of emission	---	
	(b) From the roof level	60 meter	
	© From the ground level	1.8 meter	
5.	Diameter of Stack	30 min	
6.	Sampling duration	Waste to Energy Plant	
7.	Product Manufactured	172°C	
8.	Stack Temperature	W-E	
9.	Wind condition/Direction	Domestic Waste	
10.	Type of Fuel	22.7332	
11.	Quantity of Emission m ³ /sec	Results	Prescribed Limits
		21.9	80
12.	Suspended Particulate Matter mg/ Nm ³	6.8	50
13.	Sulphur Dioxide mg/ Nm ³	3.1	50
14.	Oxides of Nitrogen mg/ Nm ³		

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on **19th day of March, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

N Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Sonipat / M/s Integrated Solid Waste Management, Facility at Murthal, C/o M/s JBM Environment Management Pvt. Ltd., Tajpur Murthal Road, Murthal, Sonipat

Endst. No. HSPCB/LAB/F/2024/ 11088

Dated: 19-3-24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

33



31

TC-11156

FORM J
(See Rule 36)

Report No.:-2262

Dated - March 21, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 16th day of March, 2024 from Sh. Ravinder Yadav, AEE, a sample of liquid effluent of M/s Integrated Solid Waste Management Facility at Murthal, C/o M/s JBM Environment Management Pvt. Ltd., Tajpur-Murthal Road, Murthal, Sonipat, collected on 15.03.2024 from the Inlet & Outlet of LTP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 16/03/2024 to 21/03/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of LTP	Outlet of LTP	Prescribed Limits	Test Method
1.	pH Value at 25°C	5.58	7.35	5.5-9.0	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity µS/cm at 25°C	10650	2860	-----	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	570	32	100	APHA 2540 - D (24 th Edition 2023))
4.	B.O.D.(5 Days at 20 ⁰ C) mg/l	340	13	30	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	1680	72	250	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	28.2	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **21st day of March, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Sonipat / M/s Integrated Solid Waste Management Facility at Murthal, C/o M/s JBM Environment Management Pvt. Ltd., Tajpur-Murthal Road, Murthal, Sonipat

Endst. No. HSPCB/LAB/F/2024/ 11157

Dated: 21-3-24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

FORM J

(See Rule 36)

Report No.:-2262

Dated - March 21, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 16th day of March, 2024 from Sh. Ravinder Yadav, AEE, a sample of liquid effluent of M/s Integrated Solid Waste Management Facility at Murthal, C/o M/s JBM Environment Management Pvt. Ltd., Tajpur-Murthal Road, Murthal, Sonipat, collected on 15.03.2024 from the Inlet & Outlet of LTP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 16/03/2024 to 21/03/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of LTP	Outlet of LTP	Prescribed Limits	Test Method
1.	Colour	Blackish	Almost Colorless	-----	----
2.	Odour	Bad	S. Mild	----	----

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **21st day of March, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Sonipat / M/s Integrated Solid Waste Management Facility at Murthal, C/o M/s JBM Environment Management Pvt. Ltd., Tajpur-Murthal Road, Murthal, Sonipat

Endst. No. HSPCB/LAB/F/2024/ 11157

Dated: 21-3-24

This test report relate only to the particular sample submitted for testing



PROTECTING FUTURE A Luthra Group of company

Client's Name : HARYANA STATE POLLUTION CONTROL BOARD (MURTHAL) (SONIPAT).
 Probable Waste Name : SOIL (INFRONT OF UNIT).(29.06432)(77.101.725).
 Sample Receipt Date : 01.04.2024
 Analysis Date : 03.04.2024

Analysis Report

S. No.	Parameter	Unit	Analysis Result
1.	Physical State	-	Solid
2.	Color	-	Brown
3.	Odour	-	Mild
4.	Texture	-	Lumps
5.	pH	-	7.31
6.	Moisture Content	%	17.44
7.	Loss on Ignition	%	2.52
8.	Ash Value	%	80.70
9.	Calorific Value	Cal/gm	113.18
10.	Cl	%	0.11
11.	Cd	Mg/l	0.0812
12.	Cr	Mg/l	0.1639
13.	Ni	Mg/l	0.2478
14.	Pb	Mg/l	0.1497
15.	Cu	Mg/l	0.5196
16.	Zn	Mg/l	0.3432
17.	So4	Mg/l	0.73
18.	F	Mg/l	1.01
19.	TOC	-	BDL


 Tested By


 Sr. Manager - Lab



PROTECTING FUTURE A Luthra Group of company

Client's Name : HARYANA STATE POLLUTION CONTROL BOARD (MURTHAL) (SONIPAT).
 Probable Waste Name : SOIL (NEAR LEGACY WASTE) (29.066902) (77.100.476).
 Sample Receipt Date : 01.04.2024
 Analysis Date : 03.04.2024

Analysis Report

S. No.	Parameter	Unit	Analysis Result
1.	Physical State	-	Solid
2.	Color	-	Brown
3.	Odour	-	Mild
4.	Texture	-	Lumps
5.	pH	-	7.26
6.	Moisture Content	%	4.68
7.	Loss on Ignition	%	2.03
8.	Ash Value	%	93.89
9.	Calorific Value	Cal/gm	89.42
10	Cl	%	0.09
11	Cd	Mg/l	0.1319
12	Cr	Mg/l	0.1491
13	Ni	Mg/l	0.2173
14	Pb	Mg/l	0.1131
15	Cu	Mg/l	0.5163
16	Zn	Mg/l	0.2416
17	So4	Mg/l	0.9
18	F	Mg/l	0.99
19	TOC	-	BDL


Tested By


Sr. Manager - Lab



PROTECTING FUTURE A Luthra Group of company

Client's Name : HARYANA STATE POLLUTION CONTROL BOARD (MURTHAL) (SONIPAT).

Probable Waste Name : SOIL (NEAR SLF) (29.067593) (77.098811).

Sample Receipt Date : 01.04.2024

Analysis Date : 03.04.2024

Analysis Report

S. No.	Parameter	Unit	Analysis Result
1.	Physical State	-	Solid
2.	Color	-	Brown
3.	Odour	-	Mild
4.	Texture	-	Lumps
5.	pH	-	7.21
6.	Moisture Content	%	9.78
7.	Loss on Ignition	%	2.48
8.	Ash Value	%	88.18
9.	Calorific Value	Cal/gm	65.68
10	Cl	%	0.14
11	Cd	Mg/l	0.1419
12	Cr	Mg/l	0.1379
13	Ni	Mg/l	0.1964
14	Pb	Mg/l	0.2379
15	Cu	Mg/l	0.4331
16	Zn	Mg/l	0.4168
17	So4	Mg/l	0.83
18	F	Mg/l	0.99
19	TOC	-	BDL


Tested By


Sr. Manager - Lab